

Bail Application No.2230/2021
FIR No. 228/21
P.S. Burari
U/s 420/506 IPC
State Vs. Vikas Kumar

04.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for applicant Vikas Kumar for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Vinod Kumar Sharma, Ld. Counsel for applicant.
Sh. Gaurav Chitkara, Ld. Counsel for complainant through VC with complainant.
IO/SI Pushpendra in person.
Ld. Counsel for applicant/accused submitted that accused is willing to pay the remaining amount.
At request of both the parties, matter is adjourned for 2:00 p.m.
Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/04.09.2021

At 2:10 p.m.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Vinod Kumar Sharma, Ld. Counsel for applicant.
Sh. Ankit Sethi, Ld. Counsel for complainant with complainant Geeta.
IO/SI Pushpendra in person.

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At this juncture, both parties submitted that they are willing to settle the matter before the Mediation Centre. In view of request of both parties, matter be referred to Mediation Centre, Tis Hazari, Delhi for 06.09.2021.

Be put up before the Court on 09.09.2021.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/04.09.2021

Bail Application No.2278/21
FIR No. 138/21
P.S. Subzi Mandi
U/s 307/341/34 IPC
State Vs. Roop Kamal @ Varun

04.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an second application moved for applicant Roop Kamal @ Varun under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Ashok Priyadarshani, Ld. Counsel for applicant.

At this juncture, Ld. counsel for applicant submitted that he seeks some time to place on record an order whereby the first anticipatory bail application of the accused was dismissed.

At request, list for arguments on 09.09.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/04.09.2021

Bail Application No.2320/21
FIR No. 138/21
P.S. Subzi Mandi
U/s 307/341/34 IPC
State Vs. Nitin Sonkar @ Kashi

04.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an second application moved for applicant Nitin Sonkar @ Kashi under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Ashok Priyadarshani, Ld. Counsel for applicant.

Ld. Counsel for applicant submitted that application of co-accused is pending for disposal on 09.09.2021.

At request, list for arguments on 09.09.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/04.09.2021

Bail Application No.2199/21
FIR No. 145/19
P.S. Crime Branch
U/s 419/420/468/474/170/120-B IPC
State Vs. Hemant Sharma

04.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for applicant Hemant Sharma under Section 439 Cr.P.C., for grant of bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Rahul, Ld. Counsel for applicant/accused.
IO/SI Rajender Kumar, PS Crime Branch through VC.

Since undersigned has heard the bail application qua the present accused as CMM, accordingly, the present bail application be put up before Ld. Principal District & Sessions Judge (HQs), Delhi with a request to transfer the same to other court on 13.09.2021.

Ahlmad is directed to send the file well within time.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/04.09.2021

Bail Application No.2307/21
FIR No. 0125/2021
P.S. Crime Branch
U/s 392/397/342/411/120-B/34 IPC
State Vs. Vijay Bhan Pandey

04.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for applicant/accused Vijay Bhan Pandey under Section 439 Cr.P.C., for extension of interim bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh.U.K. Giri, Ld. Counsel for applicant.
SI Santosh Kumar in person.

Ld. Counsel for accused has sought for extension of interim bail on humanitarian ground.

Ld. Counsel for the accused/applicant submitted that accused is admitted in Tej Bahadur Sapru Hospital, Allahabad. Under these circumstances, taking a humanitarian approach, interim bail is extended for one more week. Accused shall surrender on 11.09.2021 before Tihar Jail, in terms of previous order dated 27.08.2021.

With the above observations, application stands disposed of.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/04.09.2021

Bail Application No.2225/21
FIR No. 422/21
P.S. Wazirabad
U/s 498A/406/34 IPC
State Vs. Amzad Khan

04.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is an application moved for applicant Amzad Khan under Section 438 Cr.P.C., for grant of anticipatory bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Sheikha Imran Alam, Ld. Counsel for applicant.
Sh. Gaurav Kumar, Ld. Counsel for complainant with complainant.
IO SI Neeraj Kumar through VC.

Before hearing the arguments, complainant has submitted that accused has entered into a second marriage while first marriage is subsisting. Before adjudicating the matter, accused has to file an affidavit qua to clarify the marital status. IO shall also verify the factum of second marriage of the accused and to file report in this regard on NDOH.

List for arguments on 09.09.2021.

Copy of this order be uploaded on the website.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/04.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2293/21
FIR No. 131/19
U/s 420/468/471/120B IPC
P.S. Civil Lines
State Vs. Vikas Jha

04.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 439 Cr.P.C. has been moved on behalf of applicant/accused Vikas Jha for grant of interim bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. S.K. Singh, Ld. Counsel for applicant.
IO/SI Rohit also present.
Report of IO received.
Heard. Perused.

IO present today submitted that applicant Vikas Jha is yet to be arrested in another case and main funeral rites and rituals i.e. Tehrvi, Chautha and Daas of the deceased brother has already been performed.

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In view of the submissions and record and also keeping in view the fact that all the rites and rituals are over, this Court does not deem it fit to grant interim bail to the applicant/accused. Accordingly, the present interim bail application is hereby dismissed.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/04.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2319/21

FIR No. 152/21

U/s 420/467/468/471/120B IPC

P.S. Burari

State Vs. Vikas Jha

04.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Fresh application u/s 439 Cr.P.C. has been moved on behalf of applicant/accused Vikas Jha for extension of interim bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.

Sh. S.K. Singh, Ld. Counsel for applicant.

IO/SI Rohit also present.

Report of IO received.

Heard. Perused.

IO present today submitted that applicant Vikas Jha is yet to be arrested in another case and main funeral rites and rituals i.e. Tehrvi, Chautha and Daas of the deceased brother has already been performed. Accordingly, no ground for extension of interim bail is made out. Hence, the present applicant for extension of interim bail stands dismissed.

Order be uploaded on the website of Delhi District Courts.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/04.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

BAIL APPLICATION NO. 2250/21

FIR NO. 299/21

U/s 380/406 IPC

P.S. Civil Lines

State Vs. Pappu Rai

04.09.2021

Vide Order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Wazirabad and Crime Branch of Central Police District.

Present application u/s 439 Cr.P.C. has been filed on behalf of applicant/accused Pappu Rai for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for the State.

Sh. S.K. Shukla, Ld. Counsel for applicant.

IO/SI Deepak Kumar also present.

Report of IO received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that applicant is in J/C since 10.08.2021. He further submitted that nothing has been

recovered from the possession of the applicant/accused. He further submitted that no CCTV footage of the incident has been placed on record by the prosecution. He further submitted that applicant/accused has been arrested only on the disclosure statement. He further submitted that applicant/accused remained in police remand for two days.

3. Per *contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application as per law.
4. Submissions heard and record perused.
5. A perusal of the record reveals that the two days PC remand of the applicant/accused has already been taken and recoveries have already been effected. There is no material evidence on record as of now barring the disclosure statement of the co-accused. Further, the apprehension of applicant/accused threatening the witnesses have also not been substantiated. Accused is in J/C since 10.08.2021.
6. Under these circumstances, this Court is of the considered view that no purpose would be served in keeping the applicant in custody any longer. Accordingly, the applicant/accused Pappu Rai is admitted on bail on furnishing bail bond and surety bond of Rs 10,000/- with one surety of like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:
 - i. He shall not establish any contact with the complainant or any

other witness, nor try threaten influence, intimidate etc. any witness.

ii. He shall not hamper the trial or investigation in any manner.

iii. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the IO/Court.

iv. He shall join the investigation/attend trial without default.

7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the anticipatory bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/04.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2280/21
FIR No.231/21
U/s 186/353/332/34 IPC
P.S. Gulabi Bagh
State Vs. Sanjay

04.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Ajay Kumar for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.
Sh. Ramesh Kumar, Ld. Counsel for applicant/accused.
IO/SI Rahul Malik is present through VC.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant/accused submitted that applicant has

been falsely implicated in the present case. It was submitted that main accused in the present matter is Rohit and not the applicant herein. It was submitted that accused Sanjay is the father of the accused, and not specific allegations have been made qua him, rather the allegations are vague in nature. It was submitted that accused is in Judicial custody since 11.08.2021. He further submitted that applicant herein has clean antecedents and thus he ought to be granted bail.

3. *Per contra*, Ld Addl. PP for the State alongwith IO vehemently opposed the bail application as per law. It was submitted that the accused herein, inspite of slapping the main accused, joined in the assailants and as such he ought not to be granted bail.
4. Submission heard record perused.
5. Before advertng to the rival contentions of the parties, the facts of the present case, as alleged by the prosecution, are hereby succinctly recapitulated: It is alleged by the complainant Ct. Hariom that on 09.09.2021, while he was on patrolling at gali no.8, Pratap Nagar, he found that applicant Rohit was found not following the Covid-19 guidelines, and he was found to be without face mask. When Ct. Hariom said to applicant to wear face mask, he refused to do the same and started quarreling with HC Hariom, and started beating him. Meantime, co-accused Sanjay came at the spot and also joined with applicant herein and started physical assault on the constable Hariom. When Ct. Dilbagh tried to save

him, they also beat him. Two persons namely Mukul and Hanni of the locality started pelting stones on the said police officials. Both the police officials became injured. Thereafter, the FIR was registered.

6. A perusal of record reveals that specific allegations have been made against Rohit, Mukul and Hanni. However, perusal of record reveals that allegations against accused herein are vague. It has been brought to the notice of the Court that applicant herein has previous clean antecedents. Accused is already in JC since 11.08.2021 and no recoveries are to be effected from him.
7. Under these circumstances, this Court is of the considered view that no purpose would be served in keeping the applicant in custody any longer. Accordingly, the accused Sanjay is admitted on bail on furnishing bail bond and surety bond of Rs 10,000/- with one surety of like amount to the satisfaction of Ld CMM/Ld. MM/Ld. Link MM/Ld. Duty MM as the case may be, subject to the following conditions:
 - i. He shall not establish any contact with the complainant or any other witness, nor try threaten influence, intimidate etc. any witness.
 - ii. He shall not hamper the trial or investigation in any manner.
 - iii. He shall furnish his present and permanent address with supporting documents alongwith affidavit/undertaking to inform about any change qua the same, without any delay, to the

IO/Court.

iv. He shall join the investigation/attend trial without default.

8. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
9. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/04.09.2021

**IN THE COURT OF SH. ARUL VARMA, ADDL. SESSIONS JUDGE/
SPECIAL JUDGE, ELECTRICITY, COURT NO. 2, CENTRAL, THC**

Bail Application No. 2249/21

FIR No. 125/21

U/s 392/395/397/342/411/120B/34 IPC & 25/27/54/59 Arms Act

P.S. Crime Branch

State Vs. Deepak

04.09.2021

Vide order No. 887/37133-168/Bail Power/Gaz/2021 dated 01.07.2021 issued by Ld. Principal District & Sessions Judge (HQs), Delhi, the undersigned has been authorized to dispose of bail / urgent criminal applications pertaining to the PS Pratap Nagar (Gulabi Bagh), Civil Lines, Roop Nagar, Timarpur, Burari, Subzi Mandi, Bara Hindu Rao, Maurice Nagar, Crime Branch of Central Police District and Wazirabad.

This is a 2nd bail application filed u/s 439 on behalf of applicant/accused Deepak for grant of regular bail.

Present: Sh. Balbir Singh, Ld. Addl. PP for State.

Sh. Ajay Kumar Gaur and Sh. Anand Bhardwaj, Ld. Counsel for applicant.

IO/SI Santosh Kumar is present.

Reply of IO has been received.

ORDER ON BAIL APPLICATION

1. Vide this order, this Court shall adjudicate upon the bail application filed on behalf of the accused. Arguments were heard *in extenso*, the gist whereof is discussed hereunder.
2. Ld. Counsel for applicant /accused submitted that after dismissal

of the first bail application, an application u/s 91 Cr.P.C. was moved before the Ld. CMM and the same was disposed of vide order dated 01.09.2021. Ld. Counsel for applicant/accused submitted that a perusal of the said order would make it explicit that the investigating agencies have not conduct proper investigation. Ld. Counsel for applicant/accused further submitted that at the maximum case of stolen articles is made out and not of robbery. It was submitted that each day detention is a fresh ground which accrues in the favour of the applicant for grant of bail.

3. *Per contra*, Ld Addl. PP for the State alongwith with the IO, vehemently opposed the bail application as per law. It was submitted that there is no change in circumstances since the dismissal of the first bail application.
4. Submission heard and record perused.
5. A perusal of record reveals that vide detailed order dated 23.07.2021 the first bail application of applicant/accused herein had been dismissed. There is no material change in circumstances since the dismissal of the first bail application. The aspect of presence of applicant/accused at the time mentioned by the prosecution agencies, and as contested by Ld. Counsel for applicant / accused even today, has already been discussed in the order dated 23.07.2021, and it would be an act of supererogation to delve into the same.

6. Under these circumstances, taking into the account the gravity of the offence, severity of the punishment that the offence entails and the role attributed to the accused herein coupled with the fact that there is no change in circumstances since the dismissal of the first bail application, this Court is of the opinion that the accused ought not to be granted bail at this juncture. Accordingly, the present bail application is hereby dismissed.
7. Needless to say, the abovementioned observations are predicated solely on the facts as alleged, and brought forth at this juncture, and are not findings on merits, and would also have no bearing on the merits of the case. With these conditions, and observations, the bail application stands disposed off.
8. Copy of the order be uploaded on the website of the District Court.

(Arul Varma)
ASJ/Special Judge, Electricity
Court No. 02, Central
Tis Hazari/Delhi/04.09.2021